

REGISTERED

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH
* * * * *

Commercial Complex (BDA)
Indiranagar
Bangalore - 560 038

Dated : 28 OCT 1988

APPLICATION NO.

1000

/ 88(F)

W.P. NO.

Applicant(s)

Shri B. Srinivas
To

V/o The Joint Director of Census Operations in
Karnataka, Bangalore & 2 Ora

1. Shri B. Srinivas
Statistical Assistant
Office of the Joint Director of
Census Operations in Karnataka
21/1, Mission Road
Bangalore - 560 027

5. Shri V.R. Kulkarni
Statistical Assistant
Office of the Joint Director of
Census Operations in Karnataka
21/1, Mission Road
Bangalore - 560 027

2. Smt M.R. Shantakumari
Advocate
'Vagdevi', 36, Shankarapuram
Bangalore - 560 004

6. Shri M. Raghavendra Achar
Advocate
1074-1075, Banashankari I Stage
Sreenivasanagar II Phase
Bangalore - 560 050

3. The Joint Director of Census
Operations in Karnataka
21/1, Mission Road
Bangalore - 560 027

7. Shri M. Vasudeva Rao
Central Govt. Stng Counsel
High Court Building
Bangalore - 560 001

4. The Secretary
Ministry of Personnel &
Administrative Reforms
New Delhi

Subject : SENDING COPIES OF ORDER PASSED BY THE BENCH

Please find enclosed herewith the copy of ORDER ~~RECEIVED~~ ~~RECORDED~~
passed by this Tribunal in the above said application(s) on 25-10-88.

*Received
M. Srinivas
28-10-88*

Encl : As above

MS
SECTION OFFICER
RECORDED
(JUDICIAL)

0/C

**In the Central Administrative
Tribunal Bangalore Bench,
Bangalore**

B. Srinivas
Smt M.R. Shantakumari

1000/88(F)
v/s The Joint Director of Census Operations
Order Sheet (contd) in Karnataka, Bangalore & 2 Ors
M.R. Achar & M. Vasudeva Rao

date	Office Notes	Orders of Tribunal
	<p>KSPVC/LHARM 25.10.1988</p> <p>O R D E R</p> <p>Applicant by Smt. M.R. Shantakumari. Respondents 1 and 2 by Shri M. Vasudeva Rao. Respondent 3 by Shri M. Raghavendrachar.</p> <p>After the arguments in the case were concluded Smt. Shantakumari, learned counsel for the applicant, files a Memo praying for permission to withdraw this application with liberty reserved to approach this Tribunal against the later endorsement issued to the applicant.</p> <p>Learned counsel for the respondents oppose the permission sought by the applicant and contend that this application should be dismissed on the ground of limitation and on merits.</p> <p>We see no merit in the objections of the respondents for according permission sought by the applicant. We, therefore, grant the permission sought for by the applicant in the Memo filed by him today and dismiss this application as withdrawn for the reasons stated in the Memo. But in the circumstances of the case we direct the parties to bear their own costs.</p> <p>TRUE COPY.</p> 	<p>KSPVC/LHARM 25.10.1988</p> <p>O R D E R</p> <p>Applicant by Smt. M.R. Shantakumari. Respondents 1 and 2 by Shri M. Vasudeva Rao. Respondent 3 by Shri M. Raghavendrachar.</p> <p>After the arguments in the case were concluded Smt. Shantakumari, learned counsel for the applicant, files a Memo praying for permission to withdraw this application with liberty reserved to approach this Tribunal against the later endorsement issued to the applicant.</p> <p>Learned counsel for the respondents oppose the permission sought by the applicant and contend that this application should be dismissed on the ground of limitation and on merits.</p> <p>We see no merit in the objections of the respondents for according permission sought by the applicant. We, therefore, grant the permission sought for by the applicant in the Memo filed by him today and dismiss this application as withdrawn for the reasons stated in the Memo. But in the circumstances of the case we direct the parties to bear their own costs.</p> <p>TRUE COPY.</p> 

P. 28/10/88
SECTION OFFICER
CENTRAL ADMINISTRATIVE TRIBUNAL
ADDITIONAL BENCH
BANGALORE

Sd/-
(K.S.PUTTASWAMY)
VICE CHAIRMAN

Sd/-
(L.H.A.REGO)
MEMBER (A)

25.10.88

(P-3)

412/883-II
8/12/1987
FEB 1988

No. 2/1/87-CR
Government of India
Ministry of Personnel, P.G. and Pensions
(Department of Personnel and Training)

... New Delhi, the

To

Recd by Post
R/ 5/2
Smt RT

Section Officer
Central Administrative Tribunal
Bangalore Bench
Commercial Complex (BDA)
Indira Nagar, Bangalore - 560 038

Subject: Application No 1000 / 88 (P)
Supply of brief history of

Sir,

W

I am directed to invite a reference to your ~~notified~~ letter No. ~~nil~~ dated ~~23.10.88~~ on the subject above and to say that in the absence of a brief history of the case, it is not feasible to take any action in the matter. To enable this Department to process the matter expeditiously, I shall be grateful if a brief detail of the matter having a bearing on the case under reference, may be furnished at a very early date.

Yours faithfully,

B.N. Bhagat

(B.N. Bhagat)

for Under Secretary to the Govt of India